

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TECHNO POWER COMBINES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	TECHNO POWER COMBINES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	25/08/1995
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	CIN: U29303TN1995PTC032703
5.	Address of the registered office and principal office (if any) of Corporate Debtor	1/5, Trustpakkam South Street, Mandaveli, Chennai- 600 028, Tamil Nadu
6.	Insolvency commencement date in respect of Corporate Debtor	02/09/2021 (Order received on 05/09/2021)
7.	Estimated date of closure of Insolvency Resolution Process	28/02/2022 (being the 180 th day from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Narayanaswamy Nageswaran IBBI Regn. No. IBBI/IPA-001/IP-P-01491/2018-19/12284
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	E 51, Ananyas Nana Nani Phase 4, Kasthuri Naicken Palayam, Vadavali, Coimbatore, Tamil Nadu 641 041 Email: swamynageswaran@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C/o. 1 st Floor, Hari Krupa, No. 71/1, Mc Nicholas Road, (off. Poonamallee High Road), Chetpet, Chennai-600 031 Email: cirp.technopower@gmail.com
11.	Last date for submission of claims	19/09/2021
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. Techno Power Combines Private Limited vide their order dated 2nd September 2021 in IBA/1353/2019.

: 2 :

The creditors of M/s. Techno Power Combines Private Limited are hereby called upon to submit their claims with proof on or before **19th September 2021** to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims (in Form C) with proof by electronic means only. The operational creditors (in Form B), workmen and employees (in Form D or E, as applicable) and other creditors (other than financial creditors and operational creditor) in Form F, may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date : 08/09/2021
Place: Chennai

Narayanaswamy Nageswaran
Interim Resolution Professional
IBBI Regn. No. IBBI/IPA-001/IP-P-01491/2018-19/12284